

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF SAVYASACHI
INFRASTRUCTURE PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SAVYASACHI INFRASTRUCTURE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	20/06/2013
3.	Authority under which corporate debtor is incorporated / registered	ROC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U70109HR2013PTC049609
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: M-166, 2nd Floor, South City-1, Gurgaon, Haryana-122001
6.	Insolvency commencement date in respect of corporate debtor	28 th June, 2024 (Copy of order received on 2 nd July, 2024)
7.	Estimated date of closure of insolvency resolution process	25 th December, 2024 (180 th day from the date of Commencement of Insolvency Resolution Process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Umesh Gupta Regd. No.: IBBI/IPA-001/IP-P00848/2017-2018/11431
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Ground Floor ,221-A/19, Onkar Nagar B, Tri Nagar, North West, National Capital Territory of Delhi ,110035 Email: - umesh@vamindia.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Immaculate Resolution Professionals Private Limited, Unit No. 112, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon-122018 Email Id: ibc.savyasachiinfrastructure@gmail.com
11.	Last date for submission of claims	16 th July, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Allottes under Real Estate Project
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Ms. Aakriti Sood Reg. No.: IBBI/IPA-002/IP-N01224/2022-2023/14221 2. Ms. Nisha Malpani Regd. No.: IBBI/IPA-001/IP-P00058/2017-18/10136 3. Mr. Kamlesh Kumar Sharma Regd. No: IBBI/IPA-003/00428/2022-2023/14232

14.	<p>(a) Relevant Forms and (b) Details of authorized representatives are available at:</p>	<p>(a) Web link: - https://ibbi.gov.in/home/downloads</p> <p>1. Ms. Aakriti Sood Reg. No.: IBBI/IPA-002/IP-N01224/2022-2023/14221</p> <p>1A, Ground Floor, Sanskriti Engineer's Apartment, GH-22, Sector - 56, Gurugram, Haryana ,122011</p> <p>Email: contactaakritisood@gmail.com</p> <p>Web link: https://ibbi.gov.in/en/insolvency-professional/details?fieldid=NTYyMw%3D%3D</p> <p>2. Ms. Nisha Malpani Regd. No.: IBBI/IPA-001/IP-P00058/2017-18/10136</p> <p>N Malpani & Associates, Chartered Accountants, Regus, 9th Floor, Tower A-1, Regus, Spaze i-Tech Park, Sector 49 Gurugram-122018, Haryana – India</p> <p>Email: ip.nmalpani@gmail.com</p> <p>Web link: https://ibbi.gov.in/en/insolvency-professional/details?fieldid=MTM2</p> <p>3. Mr. Kamlesh Kumar Sharma Regd. No: IBBI/IPA-003/00428/2022-2023/14232</p> <p>Flat No. D-113, The Primus, DLF Garden City, Sector 82A, Gurgaon, Haryana ,122004</p> <p>Email: ipkksharma@gmail.com</p> <p>Weblink: https://www.ibbi.gov.in/en/insolvency-professional/details?fieldid=NTYzNA%3D%3D</p>
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Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench (Court-II) has ordered the commencement of a corporate insolvency resolution process of the **Savyasachi Infrastructure Private Limited** on 28th June, 2024.

The creditors of **Savyasachi Infrastructure Private Limited**, are hereby called upon to submit their claims with proof on or before 16th July, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Umesh Gupta
Interim Resolution Professional
For M/s Savyasachi Infrastructure Private Limited
Reg. No.: IBBI/IPA-001/IP-P00848/2017-
2018/11431
AFA Valid upto: 30.10.2024

Place: Delhi
Date: 4th July, 2024

HERO HOUSING FINANCE LIMITED
Public at large is informed/notified that the following original documents mentioned below have been lost/not traceable.

SUPARSHVA SWABS(I) LIMITED
Notice is hereby given that in pursuance of sub-section(2) of Section 366 of the companies Act, 2013, an application has been made to the Registrar of Companies, Delhi & Haryana for Conversion of SUPARSHVA SWABS(I) a partnership firm to be registered as SUPARSHVA SWABS(I) LIMITED, a Public Limited Company under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares.

PUBLIC NOTICE
SHARSH FINANCE AND INVESTMENT COMPANY PRIVATE LIMITED
CIN: U74899DL1981PTC012844
Regd Address: Kh No. 344/1, MG Road, Ghitori, New Delhi-110030

K.M. SUGAR MILLS LIMITED
NOTICE 51st ANNUAL GENERAL MEETING
Notice is hereby given that the Annual General Meeting of the Company will be held Saturday 03rd August, 2024 at 11:00 AM held through Video Conferencing ("VC") / Other Audio-Visual Means ("OAV") to transact the businesses set out in the notice dated 29th June, 2024, in compliance with all the applicable provisions of the Companies Act, 2013 and the Rules made thereunder and the Securities and Exchange Board of India ("SEBI") (Listing Obligations and Disclosure Requirements) Regulations, 2015 read Circular No.14/2020 dated April 8, 2020, Circular No. 17/2020 dated April 13, 2020, Circular No. 20/2020 dated May 5, 2020, Circular No. 21/2020 dated December 14, 2021, Circular No. 2/2022 dated May 5, 2022 and Circular No. 10/2022 dated December 28, 2022 and subsequent circulars issued in this regard, the latest being General Circular No. 09/2023 dated September 25, 2023 (collectively referred to as "MCA Circulars"), prescribing the procedure and manner of conducting the AGM through VC / OAVM. The Securities and Exchange Board of India ("SEBI") also vide its Circular No. SEBI/HO/CFD/POD-2/P/CIR/2023/4 dated January 5, 2023, October 6, 2023, and October 7, 2023 issued by SEBI (collectively referred to as "relevant circulars").

HINDUJA HOUSING FINANCE LIMITED
Corporate Office, No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015
3rd Floor, 101/1, RS Tower, Mangal Pandey Nagar, Near CCS University, Meerut, Uttar Pradesh -250004

Whereas the undersigned being the Authorized Officer of the HINDUJA HOUSING FINANCE LIMITED under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 3 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice was issued on the dates mentioned against each account and stated hereinafter calling upon the borrower (hereinafter the borrower and guarantors are collectively referred to as the "the Borrower") to repay the amount within 60 days from the date of receipt of said notice.

Table with 5 columns: Sr. No., Name of Borrowers / Guarantors, Demand Notice Date, Amount Outstanding, Details of Secured Assets. Contains 11 rows of borrower information and asset details.

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SALE/AUCTION NOTICE
MAPLE LOGISTICS PRIVATE LIMITED (IN LIQUIDATION)
Liquidor Office: C-3/54 FF Janakpuri, New Delhi-110058
E-Auction Website: https://www.eauctions.co.in/

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PUBLIC ANOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF
SAVYASACHI INFRASTRUCTURE PRIVATE LIMITED

SHYAM TELECOM LIMITED
Regd. Office: Shyam House, 3, Amrapali Circle Vaishali Nagar, Jaipur - 302021, Rajasthan, India

Notice of 31st Annual General Meeting, E-voting Information and Book Closure intimation
The notice is hereby given that the 31st (Thirty First) Annual General Meeting ("AGM") of Shyam Telecom Limited ("the Company") will be held on Wednesday, 31st July, 2024 at 01:00 PM. (IST) through video conferencing ("VC")/Other Audio Visual Means ("OAVM") to transact the businesses set out in the Notice of AGM in adherence to the applicable provisions of the Companies Act, 2013 (the "Act") read with rules made thereunder and MCA General Circular No. 14/2020 dated 08th April, 2020; 19/2021 dated 13th April, 2020; 20/2020 dated 05th May, 2020; 19/2021 dated 08th December, 2021; 02/2022 dated 05th May, 2022 and 10/2022 dated 28th December, 2022 ("MCA Circulars") and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") read with the SEBI Circulars dated 12th May, 2020; 15th January, 2021; 13th May, 2022 05th January, 2023 and 7th October, 2023 ("SEBI Circulars") without the physical presence of the Members at common place.

